Speakers

(Procedure)

Will the Minister of Steel, Mines and Metals be pleased to state

- (a) whether any applications for license to start special steel alloy plants in Kerala are pending with the Central Government, and
- (b) if so, the number thereof?

 The Minister of State in the Ministry of Steel, Mines and Metals (Shri P. C. Sethi): (a) Yes, Sir
 - (b) One

12 hrs

PROCEDURE REGARDING SELEC-TION OF SPEAKERS

ी प्रकाश बीर शास्त्री (८)पड) उस मायवाल जब इस भदन में मध्य प्र.ण व वायेसी शासन सस्दाती एक बास रोको प्रस्तार पर बदस चल रही था ग्रांग उस राग्रसः शार न वे सम्बन्ध में जिल्ला जात जान प्रपत माथ राज्यपाल ने पद व गौरव ग्रीर ग्र\एक्ष की प्रतिष्ठाका स के जा। चाहारी समाप्तय जब प्रजासमाज्यादा इत व सता अर गुरन्द्र ताब दिवेदा भ्रमना भागम कर रह ब तब धापके इस आरात पर दिशालमात नारसभा के उपाध्यक्ष अग्राहित र न यह । हा थ। कि बहु ग्रामि यस्य होगै। जब उहान श्चान्तिम वक्ता कन्द्र ता प्रधाग रिया ती इसने खर दावर यह वहा वि इस स्दन मे मनारूउ इल व बाट मध्या की दाप्ट से निद्याय सदस्य लग्भव । 0 है जो कि चन कर यहा आए है। हम को भी जनता ने चन कर । हाभे जाहै, स्पर्य ही एक विशेष विचारधारा का हम प्रतिनिधन्व करते हैं। जिस तरह का श्री खाडीलकर या बहना था उससे ऐसा प्रनीत हाता था निवह विरोधी दलो ये दराण डालना चाहते हैं। उन्हाने यह कहा कि मुझ का ब्राध्यक्ष यह कह कर गए है कि पार्टियों के जो वक्ता है उन्हीं को बोलने का ग्रहसर दिया जाए और उनक बाद किसी को बोलने का भवसर न दिया जाए।

जो बात में विशेष रूप से कहना चाहता ह बह यह है कि सविधान की मैंने कल से. धाज तक प्रन्तिम पट्ट तक उटा कर देखा है यह जानने के लिए क्या उसम कही गर सदस्यी म भेद निया गया है या नहीं किया गया है ? मैंने वटा कटी विसी ग्राधार पर काई भेट किया गया हो। ऐसा नहीं पाया है। मेन कही नहीं देखा है कि लाकसभा की नायंवाई में कोई सदस्य इस ग्राधार पर भाग रे भगता हो या इस आधार पर शंश न ले सबताही कि वह पार्टी का सदस्य है या नही है। उसके बाद जो नाजसभा की प्रक्रिया ग्रीर कार्य संचालन विधि है उसके भी एवं एक पट्ट मो मैन ध्यान-पूर्वक पढ़ा है। उसम भी सदस्या म किसी प्रार ती प्रविकारका को इस प्रकार की नाई यवस्था या काई प्रारा मसे दिखाई नही ही है। एक भारा जसके सेन सवस्य देखी है। नोकसभा की प्रश्चिया की बारा दस म यह लिखा हुआ है नि यदि ना अध्यक्ष अपन द्यासन पर न हाता उनक स्थान पर यदि उपाध्यक्ष हा भ्रथवा मोई मभापनि हा जिनमा म्रज्यक्ष न नाम क्न दिया हो. उर समय उन्हें बहा अधिकार प्राप्त हागे जो ग्राध्यक्ष को Tra 🗦 1

ुपाध्यक्ष - जिन्हमय यह रहा (र वह विसी स्नोर का नहीं बलायमें ता उसन उनस वहा विजायहा पर इंडीपडट मैम्य है उनक बार म ग्रापक जा पहल ग्रन्थक य मरदार हरम मित उन्हाने सदन का वायबाई की निर्याम र बरन के लिए एक प्रस्परा का प्रारम्भ किया था। परम्परा का प्रारम्भ यह विथा था कि जो सहस्य निर्दलीय निर्वाचित होकर हाते है वे इस सदन की नायवाई म भाग लेन के लिए यदि अपना ग्रंप बना ले भीर धाध्यक्ष द्वारा धागर उनको मान्यता दे दी जाए तो उनको कार्य चलाने म बड़ी सुविधा होगी। इसी ब्राधार पर ब्रापने जो निर्दलीय सदस्य यहा इस सदन के है उनने कुछ गुण्य का मान्यता वी हुई है। इस भाषार पर हमने अपने सुप की घोर से भी नाम दिया था घौर कहा या श्री प्रकाशवीर शास्त्री]

कि इस बदस से बाग लेने के लिए हमारे प्रति-सिवि को भी धवसर दिया जात । लेकिन उपा ब्याक भी जाहिलकर न जिस दस शरा का मैंने उल्लेख किया है जिसम यह व्यवस्था है कि उस समय जो भी भापके ग्रासन पर होगे उनको बही समिकार प्राप्त होगे जो सापकी है यह कहा कि श्राप्यल महोदय मझ को यह वह कर गए है कि सरेन्द्र नाथ दिवेदी व प्राद और किसा को न बलाया जाए । ग्रव उनके उन कथन से या तो यह प्रनीत होता वा कि या ता बह धारत ग्रीविकारा का उत्तर नहीं बरना चाहत है और उनका मध्य प्रदेश व कांग्रती मासन ग्रार बहा के राज्यवाल में निमय को आसोजना सननायन इनहार धनवाफिर बद प्रशत होता वा कि ब्रोपन तथाव्यक्ष के ग्रक्तिकाराका नामिन वर दिशा है और इस मासन पर बैठ कर बढ़ ग्रवन विवेच का प्रयाग नहीं कर सकत ।

मैन इम दाष्ट्र न धनले नहा विल्य इसी सदन के बास पच्छा प्राप्त मदस्या न मिल कर सापको ए। पत्र दिया है नि माप भाविष्य व लिए एर परनारा निर्धारित नर **ताकि हमारं उन ग्र**ियारा राजी कि एक ससद सदस्य के नात मिवधान के द्वारा इसे प्राप्त है, हनन न हा सके और हमार क्रकिकारा का रक्षा हो सके । ब्राज ग्राप एसी क्यबस्था द जिसस भविष्य म इस प्रशार की परम्पराका प्रारम्भ न हा धन्यया मैं फिर उस बात का भा कहना चाहता है जो अस पच्चोस सदस्यों ने प्राने पत्र की प्रन्तिम पश्चिमी म कही है कि सगर उराध्यक्ष का यहा व्यवहार क्रामें के लिए भी चलगाती हम की विवश क्षोकर के मिक्शास का प्रस्ताव उनने विरुद्ध स्थाना पहेगा ।

बी नाव पार्क (राजापुर) मास्त्री जी ने जो कुछ नहा है उसका हम नाग पूरी तरह से समयन करते हैं।

Shri Tenneti Viswanatham (Visathapatnam) Mr Speaker, Sir, I have

come from a constituency which is equal to any other constituency that is represented here in the Lok Sabha.

Mr. Speaker: I suppose, you are speaking on behalf of yourself and Shri Kunte because both of you have written to me together

Shri Tenneti Vishwanatham: Kındly excuse us at least on this occasion Let us speak

I have been in legislatures since 1937 and I have never heard about a party being recognised and a party not being recognised. As a matter of fact I was also returned on a party ticket but my party happens to be very small and I happen to be the only representative.

Shri Mahant Digvijai Nath (Gorakhpur) So am I

Shri Tenneti Viswanatham Good people are elected only like that

What I am submitting is, whether we have joined a party or not, whether we have got a big party or not, our constituencies should be represented equally and they should get the same hearing But here some precedent has been laid down and you were pleased to say that some parties were recognised and others were not recognised Not only that, my party's name is also removed here and I am called an independent I have no objection to being called an independent for certain purposes, but opportunity must be given to all, as Shri Shastrı has saıd

Mr Speaker All the 522°

Shri Tenneti Viswanatham: No There is something called equality of opportunity If equality of opportunity is a constitutional and demoratic right, the rules should be so made and interpreted and the regulation must be so made that all of us get a fair and equal opportunity I never claim that on every occasion I stand I must be called and I must

have the right of speech for 20 minutes, but what I say is that having regard to the considerations of time and the regulation of debate. You must be pleased to give us an opportunity That is all that I claim. If that is not done and if the rules do not permit it the rules require to be changed.

Mr. Speaker: There is no rule coming in your way

Shri Tenneti Viswanatham: There is no rule. But this distinction between recognised parties and unrecognised parties is bothering my mind We do not get a complete set of the proceedings also although we have formed into a group. We require these things whether we are recognised or not The point is that all must have equal recognition and equal and fair opportunity must be given to all The power to regulate the proceedings is not the power to deny opportunities

Mr. Speaker: What you had wanted to say, you have said Now you are discussing it on merits

Shri Tenneti Vishwanatham: If I am troubling you, I will sit down

Mr. Speaker: I only request you to conclude

Shri Tenneti Viswanatham: You seem to have understood my mind even before I had expressed myself.

Mr. Speaker I understood it even before you got up.

Shri Tenneti Viswanatham: As you have understood it earlier than expressed it, kindly do what I have in mind

क्यो कंतर लाल गुप्त (दिल्ली सदर) : मध्यक्ष महोदय, माननीय सदस्य ने जो कुछ कहा है, मैं उस को सपोर्ट करता है। कल उनके साथ बडी ज्यादती हुई है।

Mr. Speaker: They wrote to me and that is why I have allowed them. If

everybody speaks then there will be no end to it.

Shri Dattatrava Kunta (Kolsha): Mr Speaker, Sir.

Mr. Speaker: Mr. Viswanatham and Mr. Kunte wrote to me and I allowed Mr. Viswanatham to have his say. Do you also want to say the same thing? That is exactly my difficulty

Shri Dattatraya Kunte: I am really surprised to find that I am creating any difficulty for you.

Mr. Speaker: No difficulty. Prakash Vir Shastri and some other Members wrote to me about this and I allowed Mr Prakash Vir Shastri to raise the question You two wrote to me and I allowed Mr. Viswanatham to speak.

Shri Dattatrava Kunte: Kindly have a little patience with me.

Mr. Speaker: All right.

Shri Dattatrava Kunte: I am grateful to you. Sir.

Sir, yesterday, when the adjournment motion was being discussed as a matter of fact. I was one of the early ones who sent in their names. The practice in this House is that anyone who wants to speak should send in his name

Shri Randhir Singh (Rohtak): I also sent my name but I was not called

Shri Nath Pal: You were rightly not called.

Shri Dattatraya Kunte: After I sent in my name, I waited for an opportunity to speak. When Shri Surendranath Dwivedy was called and it was indicated that he was going to be the last speaker, we had to get up and ask the Chair whether we would at all get any opportunity. Ha did not indicate that it was because of went of time that he was not going to call us If that was the ground on which he was not going to call us, we would not have been able to say anything But he said-I have not got a copy of the proceedings. I wanted to get it from the Table Office but could not get it, I am depending on my memory-that as that was a censure motion, only the leaders of the recognised groups would be allowed and that as ours was not a recognised group and, therefore, we will not get an opportunity I pointed out to the Chair that I also belonged to a group He said that ours was not a recognised group and, therefore he was sorry that we will not get an opportunity to speak

He further indicated that he was acting under your instructions. This pained me much more because I do not see, as my friend Shri Prakash Vir Shastri pointed out, anywhere, either in the Constitution or in the Rules of Procedure any such thing

Mr. Speaker That is all

Shri Dattatra)a Kunte: This has got to be explained to the House The House does not know in what predicament we are The biggest group in this House does not contain 53 Members and, therefore, it is not recognised as a party As compared to that, we are more than that in number If we are not going to get any opportunity even at the fag-end of the discussion

An hon. Member: Acharya Kripalani was allowed to speak

Mr. Speaker: Why don't you allow me to hear him?

Shri Dattatraya Kunte: If we are not going to get an opportunity even at the fag-end of the discussion, when an important matter is being discussed, I am really pained to know for what business we are sent to this Parliament. We are sent to this Parliament to parley and if we are not going to perley, what else are we to

do here I am pained to find in this House that an hon Member can get up on the excuse, which on the face of it is very filmsy, of raising a point of order and you are pleased to allow him time, as much as he wants to take Does the Chair want us to have recourse to that which we would not like to take? Having known the parliamentary practice in this House and in other Houses, men like me and Mr Viswanatham would not like to resort to that method As a matter of fact, we do not want to do it.

Mr. Speaker: May I now appeal to him to conclude?

Shri Dattatrava Kunte: I am not taking much time of the House am making the position clear. We had to walk out of the House because we were only soiry spectators to what was happening in the House We cannot take part in the discussions because we are not members of any recognised group Under these circumstances what could one do? I pointed out to the Deputy-Speaker who was in the Chair that, as far as the discussions and the demand notices were concerned our groups were allotted time and we stuck to the time limit As far as I am concerned, I have never exceeded the time limit which was given

Mr. Speaker: Please conclude

Shri Dattatraya Kunte: I am afraid. wrong methods are practised. One is not even allowed to make his position very clear Under these circumstances, what could I do? Do I raise a point of order? Do I shout? Do I create an opportunity for being named and somebody pleading for me and all that? I do not want to do that Under these circumstances, it is only the Chair who can protect us and yesterday we sought that protection. I am raising this because yesterday was not the first time when I got up many a time and an opportunity was denied to me In this case, what do we find? The rule is that an adjournment motion shall be discussed for at least 24 hours. It is not that it Will be put at such and such a time If I found in this House that we were very strict as regards our time punctuality, etc. I would have stood by that But I find that when it pleases some people, the time could be extended I told the Denuty-Speaker that I Would require not more than five minutes, but he could not share even five minutes I am really pained to raise this matter. I want to know whether the one million people who have elected me to this House have elected me to sit here like this Does the Constitution want an independent member not to come to this House? In that case, we can as well amend the Constitution that way. I do not want to raise this as a matter of privilege or anything I think, every elected independent member of this House has the right and authority to be heard, and an opportunity should be given to him Yesterday we felt that this opportunity was denied to as and it was done on the floor of the House I would, therefore, request you to clarify this on the floor of this House and it should further be seen that we are given an opportunity not merely in theory but also in reality.

Shri Frank Anthony (Nominated—Anglo-Indians) Just two minutes

Mr. Speaker: No no Will he kindly sit down? Those who wrote to me and sought the permission, I have asked them to axplain If a general discussion begins like this, where will it lead us? He has not given me not ce If I allow him, then I have to allow a large number of Members

Shri Frank Anthony. I seek your indulgence I am speaking on behalf of 16 independents

Mr. Speaker: He should have writ ten to me He should have given me notice.

Shri Frank Anthony: Mr. Kunte spoke to me...

Mr. Speaker: How can I allow? His name is not here

Shri Frank Anthony: I will take only two minutes

Mr. Speaker. It is very unfortunate How could I allow him?

Shri Frank Anthony: I am only entering into a plea with you

Mr. Speaker: Why did he not give notice?

Shri Frank Anthony I am only entering into a plea with you for recognition of past practices that have hardened into conventions I am not questioning your discretion in the matter May I just tell you very respectfully what the practice used to be? And I say it with great respect. Unfortunately, now, rigidly, you are pleased to come down in a certain direction every day in the same way I have had the privilege of sitting in this House for the last twenty-five years, when I sat here as unattached. the Speakers in those days, from Shri Mavalankar's time and even before that called Members according to their discretion if they felt that the Members had a contribution to make

Mr. Speaker: May I appeal to him to sit down now?

Shri Frank Anthony Dr Kuners and myself as unattached independents were called to initiate debates. Then, your predecessor had told us already that so far as

Mr. Speaker: That has got to be verified I shall look into the records

Shri Frank Anthony: We were asked to organise ourselves into groups and then we were given time according to our numerical strength You are pleased to supersede now even that Shri H. P. Chatterjee (Krishnagar): My name is there May I also make my submission?

Mr. Speaker: To which group does belong?

Shri H. P. Chatterjee; I am an independent end I sit with the progressive group. My name is also there.

Mr. Speaker: I know that he is an independent but he belongs to the progressive group. That is the difficulty. It is an independent group. Everybody is independent and everybody wants to speak.

Shri H. P. Chatterjee: You hold certain views but we hold certain different views. So, we should be allowed to have our say.

Mr. Speaker: When I could not control Shri Frank Anthony, how can I deal with the hon, Member?

Shri H. P. Chatterjee: Sir, your rulings should be constitutional rulings Your rulings should be judicial rulings Anything whimsical cannot be your ruling. We cannot accept any such thing You must give a judicial ruling always. Nowhere is it said in the Constitution that independent Members should be differentiated from party Members We have had enough of this party affair and we are seeing what they are doing in India. Men like Mahatma Gandhi and men like Acharya Vinoba Bhave have asked us to remain independent. I was in the Congress for thirty years and then I left the Congress, seeing the state into which Congress had brought this country.

Mr. Speaker: That was his own decision and not mine.

Shri H. P. Chatterjee: 1 am an independent and I shall always remain an Independent. My constitution, has sent me here knowing that 1 am an independent. I have defrated hany stalwart Congresamen %.

should I not have my say here? But I find that you always gag Indopendents in this manner.

Your predecessor Sardar Hukem Singh gave me once time even unasked for. But now I am a beckbencher and you are not allowing us to say anything important because we are independents. This is unconstitutional, arbitrary and undemocratic.

Shri Khadikar (Khed): Immediately after the debate was over, because of want of time ...

Shri Randhir Singh: Why should he explain now?

Shri Khadilkar: I shall just uttertwo sentences only. For want of time I could not accommodate them and I called the hon. Minister. Three of those Members were standing throughout but I could not accommodate them. I am very sorry. One hon, Member asked me what one could do. It was already eight o'clock when I called the hon Minister.

श्री प्रकाशकोर शान्त्री : पृटहै, गलत है। इन्होंने यह वहा था कि स्थीक यह वहा कर गये है कि पार्टी के प्रलाबा विसी की न बुलाया जाय। धापी रिवार्ड मेरे पास नहीं है, लेकिन प्राप्त टेप-निव डं देखे। उप्टी स्पोक्त हो गा इम तरह का झूठ बोलना बिसकुल गलत बात है। सारा हाउस इस बात का गवाह है।

Mr. Speaker: Will he kindly sit

भी प्रकाशबीर शास्त्री: प्रध्यक्ष महोचय, साप अपना रिकार्ड मगा कर देखे।

Shri K. Narayana Rao (Bobbili): May I make a submission? ...

Mr. Speaker: Is he an independent? Let him kindly sit down Is he also an independent to plead their cause?

It has been said that the Deputy-Speaker had not called them. On a previous occasion, we had once called Shri Frank Anthony; on the question of privy purses, Shri N. C. Chatterice had spoken, and Shri Prakash Vir Sheetri himself had also spoken. Whenever there was time they were accommodated. Yesterday also, Shri J. B. Kripalani spoke. Was it on the basis of any party? But the difficulty comes in ...

Shri Digvilai Nath: I was given only two minutes once.

Mr. Speaker: I know that. My difficulty is this. There are about 57 or 60 independents Mahant Digvijai Nath came to me once and said that he was backed by a party which was big outside He did come and sav that to me that the Hindu Mahasabha was a big party outside but it had no representatives here

An hon. Member: A big party?

Mr. Speaker: He says that it is a big party outside. The hon Member may or may not agree with its views and so on But he says that he is backed by a party outside but there are not enough Members here representing that party For instance, there is the Muslim League

Shri Mahant Digvijaj Nath: The Hindus should be allowed to place their viewpoint.

Mr. Speaker: Therefore, Mahantii must be satisfied that many Hindus have spoken. Shri Muhammad Ismail comes to me and says that 'My party is a recognised party outside'. There are three Members of the Muslim League Party here. But they do not belong to any Group. He says, 'Why don't you give us a chance? We are also Independents'. I give them a chance once in a way on one or two Demands-like that. There are 57 Independents, forgetting the Groups.

Shri Frank Anthony: We were asked to form Groups.

Mr. Speaker: They have formed into new Groups. That is a different

matter. Independents are not totally ignored. Shri Prakash Vir Shastri was called. Shri N. C. Chatteriee has been called. Shri Frank Anthony is called, as regards Kripalaniii, everytime whenever he wants to speak, he is called.

Speakers

(Procedure)

Shri Nath Pai: That is one of the good things we are doing to hear that veteran.

Mr. Speaker: The Deputy-Speaker when he said that did not mean anything. There was a rush. It was already 8 P.M.

Shri Dattatrava Kunte: No Sir

Mr. Speaker: All right, it was 7,47 to be more correct, if Shri Kunte wants to correct me. He wanted to complete it. Already Shri Kripalani had spoken There might have been five minutes left and one more Member could have spoken. That is a different matter.

But there is no ban and there is no assurance to be given in advance. It may be Shri Prakash Vir Shastri tt. may be Shri Anthony, it may be Shri Viswanatham who may be allowed. (Interruption). My difficulty is that if I allow one or two of them, will that satisfy them? If I allow Shri Kripalaniji or Shastriji or Anthony or Shri Chatteriee, the difficulty will be there even then. The others will still want to be called. They are not satisfied.

Shri N. C. Chatterice (Burdwan): I am speaking for the Progressive Group to which Shrı Viswanatham, Shri Kunte, Shri Chaudhuri and others belong May I refer you to Direction No 123 which sava

association of members who do not fulfil the condition for recognition as a Parliamentary Party or Group may be granted certain facilities by the Speaker, if such a course shall, in his opinion, facilitate the conduct of business in the House,"

(Shri N. C Chatteriee)

Not one Group in the Opposition has got 50 Members in the House. Therefore all of us come under 123

The only point is that we are told by the Deputy Speaker that the Sneaker has said that your Group shall not be recognised for the purpose of the facilities given to the other Groups' We want to know whether you have given any such direction Are you making a discrimination between some Groups and other Groups? We have been asked to form Groups and we have done so. We maintain and assert that the Speaker has no right to discriminate

Mr. Speaker: No further discussion on this It is true that parties which are meagrely represented here have a big standing outside But if on that account. I have to treat them on a par with the other parties represented here, it will be difficult I will have to stretch my imagination too far to place them on a par with the other parties I have given them chance off and on They have not been denied these facilities. But if each one of them wants a chance, the difficulty comes how to accommodate all If out of the Independents, two or three are accommodated I can understand it But is it possible to give chance to one and all?

Shr: H P. Chatterjee: We have our right to participate in the debates here and we shall send our names to Nobody can prevent us from doing that

Mr. Speaker: We shall continue with the Demands for Grants now We have got 1 hour and 15 minutes

Shri Hem Barua (Mangaldaı) Before you proceed, may I say this? You just now said that those hon Members had written to you and therefore, you have allowed them an opportunity to speak But yesterday, I also wrote to you to inquire into the conduct of the Deputy-Speaker. I do not mean anything personal against

him, but there are certain things that are to be inquired into in regard to his conduct

Mr. Speaker: This is not fair to the House

Shri Riem Bartta You did not allow me to say a word and you dismissed it altogether. I did not raise it.

As a matter of fact, it is high time this was done. Every section of the House is agreed that the conduct of the Deputy-Speaker should be probed

Mr. Speaker: This should not be allowed It is not proper I am sorry for it

Shri H. N. Mukeriee rose-

Mr. Speaker. We have I hour and 15 minutes left How long will the Minister require?

The Munister of Industrial Development and Company Affairs (Shri F A Ahmed): One hour

Mr. Speaker: One hour? I thought we could accommodate two more speakers I will call him at 2 15 and he might take about 40 minutes

Shri F A. Ahmed Yes

Mr. Speaker. Because today from 3 O' Clock we take up non-official business, and tomorrow is the only day left for the budget I thought at least one more demand could be discussed tomorrow If you take a long time now, it will extend tomorrow also So. I will call the Minister at 215 after lunch, and he will take about 40, 45 minutes We will finish the demand at 3, and take up non-official work.

Shri H. N. Mukeriee (Calcutta North East) Can I make a oneminute submission?

I have heard this morning things being allowed to be said by some people in the House You have infinite patience, but what I hate is the idea of discussing things here in the forum of Parliament rather than with you m your chamber I have heard a remark from Mr Hem Barua that the conduct of the Deputy Speaker should be probed into It may be the conduct of the Deputy Speaker is good bad or indifferent. but is it right, is it tair, is it proper. is it honest, is it just, to say that kind of thing about a person who is a dignitary of the House Till we have pushed him out we have no business to sneak in this manner Please make some observation in regard to the propriety of conduct inside the House by people on this side of the House as well as on that eide

Shri Hem Barua: On a point of personal explanation When I said like that I had reasons for saying that, and I want the dignity of the House to be maintained What has pained me is that the Deputy Speaker when he is in the Chair, makes comments and betrays a partition attitude

Mr Speaker Shrimati Kripalam

12.32 brs.

DEMANDS FOR GRANTS—Contd MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS—CONTD

Shrimati Sucheta Kripalani (Gonda) Thank you very much for giving me an opportunity to speak particularly when there is such a scramble for time

The Ministry of Industrial Development, after reorganisation, holds a very crucial position in the development of industries of this country, because it is responsible for promotion of industrialisation, for planning, for development and control and assistance to industries as well as for the formulation of general industrial policies and various other things. Therefore, this ministry is in a position now, if it has a pragmatic

approach, to formulate prudent policies and implement them to take this country out of the economic depression in which it is finding itself

From all accounts, the industrial situation in this country at the moment is very serious. The report of the ministry while acknowledging this says that mainly the blame is on the two years of drought. I do admit that the agro-based industries have suffered on account of the drought There is a serious situation m the sugar industry textile industry and various other industries, and may be in other ancillary industries But to blame mainly the drought for the depression would be very incorrect Our policies have not been correst there have been defects m implementation, lack of co-ordination, lack of rapport between the Government and the industrial interests These are some of the reasons should say they are the more grave reasons for the depression in industry that we see today

Let us take, for instance the credit policy to which Mr Desai also made a reference as also other members before me The credit squeeze was imposed to remove pressure from prices, but in actual fact what was the effect? It starved the industry, it retarded production it did not achieve the objective for which it was done. The idea was that speculation and cornering should be stopped, but speculation and cornering could be stopped Perhap 't Perhap could have been handled by some other method Government have other means For instance, the Foiward Markets Commission could have done something

Why was it that we failed in our objective? We failed in our objective because there is too much black money all over Attempts have been made year after year to control black money, but we have not succeeded. Therefore, we have now to see that we take some drastic steps to see how this underground moves can be